

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/MP/2013

Subject : Petition for the relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 7.6.2010 and return of bank guarantee.

Date of hearing : 27.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Navbharat Power Private Limited

Respondent : Power Grid Corporation of India Ltd, New Delhi
Central Electricity Authority, New Delhi

Parties present : Shri Sanjay Sen, Senior Advocate, NPPL
Shri Matru Gupta, Advocate, NPPL
Shri M.G.Ramchandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Shri A.M.Pagvi, PGCIL

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed for the relinquishment of the Long Term Open Access (LTOA) and seeking direction to Respondent, PGCIL to return bank guarantee accordingly. Learned senior counsel submitted that as per the Commission`s direction copy of the petition has been served on the respondent and he requested the Commission to admit the petition.

2. Learned counsel for the respondent submitted that preliminary reply to the petition has already been filed.

3. The Commission observed that the respondent should examine whether there is any stranded capacity on account of the proposed relinquishment of LTA by the petitioner and file its clear response to the same.

5. After hearing the learned senior counsel for the petitioner, the Commission directed to admit the petition.

6. The Commission directed the respondent to file its reply by 23.5.2014, with an advance copy to the petitioner, who may its rejoinder, if any, by 6.6.2014.

7. The petition shall be listed for hearing on 12.6.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**